

THE MATERNITY BENEFIT (AMENDMENT) ACT, 1976

No. 53 of 1976

[3rd April, 1976.]

An Act further to amend the Maternity Benefit Act, 1961.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

Short
title and
com-
mence-
ment.

1. (1) This Act may be called the Maternity Benefit (Amendment) Act, 1976.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amend-
ment of
section 2.

2. In section 2 of the Maternity Benefit Act, 1961 (hereinafter referred to as the principal Act), in sub-section (2), for the word, figure and letter "section 5A", the words, figures and letters "sections 5A and 5B" shall be substituted. 53 of 1961.

Insertion of
new
section
5B.

3. After section 5A of the principal Act, the following section shall be inserted, namely:—

Pay-
ment of
mater-
nity bene-
fit in
certain
cases.

"5B. Every woman—

(a) who is employed in a factory or other establishment to which the provisions of the Employees' State Insurance Act, 1948, 34 of 1948, apply;

(b) whose wages (excluding remuneration for overtime work) for a month exceed the amount specified in sub-clause (b) of clause (9) of section 2 of that Act; and

(c) who fulfils the conditions specified in sub-section (2) of section 5,

shall be entitled to the payment of maternity benefit under this Act."